

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH ALLAHABAD

(THIS THE 4TH DAY OF OCTOBER , 2012)

PRESENT:

HON'BLE MR. G. SHANTHAPPA, MEMBER-J
HON'BLE MR. SHASHI PRAKASH, MEMBER-A

C.C.P No. 24 of 2006

In

ORIGINAL APPLICATION No. 1582 OF 2005

1. Anil Kumar Saxena son of late Breij Basi Lal r/o Mohalla Gadarpura PO Bisauli District Badaun.
2. Brij Lal Poli son of Late Deep Chand Near ARTO Office, D.M. Road, Civil Lines, Badaun.
3. Ram Chandra son of late Jabir Singh r/o Kalawati Light House Nekpur, Civil Lines, Badaun.

..... .Applicant

By Advocate: Shri m.k. Upadhyaya.

Versus

1. Smt. Vijai Laxmi T, Seth Chief Postmaster General U.P. Circle, Hazratganj, Lucknow.
2. Sri R.R.P. Singh Post Master General Bareilly Region Bareilly.
3. Sri V.K. Singh Senior Superintendent of Post Offices, Bareilly Division Bareilly.
4. Y.N. Dubey Superintendent of Post Offices, Badaun Division, Badaun.
5. S.S. Saroj, Superintendent of Postal Store Depot, Bareilly.

..... .Respondents

By Advocate: Shri S. Srivastava.

ORDER

(DELIVERED BY:- HON'BLE MR. G.SHANTHAPPA, MEMBER-J

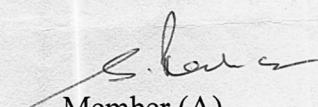
We have heard the learned counsel for the parties. This Contempt Petition is filed by the applicants in O.A. No. 1582/2005 for disobedience of the interim orders of this Tribunal dated 29.3.2005. The respondents, after service of the notice have filed the affidavit of compliance by enclosing the order dated 13.3.2012 in which they have complied with the directions of this Tribunal and the benefits to the applicants have been granted.

2. When the respondents have considered the prayer of the applicants and they have issued the orders dated 13.3.2012, in compliance of the directions of this

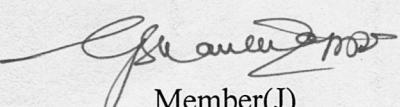


Tribunal, we are of the view, there is no willful disobedience and disrespect to the orders of this Tribunal as contended by the applicants. The respondents have enclosed the order alongwith affidavit of compliance. In their affidavit they have stated before 13.3.2012 the applicants rendered their services in HSG I and HSG II cadre which is clear from the information given by the Head Post Master to the deponent. Copy of the letter dated 2.5.2012 is also enclosed to the Counter Affidavit. Considering the Counter Affidavit filed by the respondents, we are of the view that the respondents have not disobeyed the orders of this Tribunal. It is open for the applicants, if they are aggrieved, to challenge the order dated 13.3.2012 in a separate O.A.

3. Accordingly, the Contempt petition is closed. Notices are discharged. All the MAs filed by the respective parties are disposed of.


Member (A)

s.a.


Member(J)